GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3710
ANSWERED ON:13.02.2014
BUREAU OF ENERGY EFFICIENCY
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Will the Minister of POWER be pleased to state:

- (a) whether the Government has set up Bureau of Energy Efficiency (BEE) and if so, the details thereof and the aims and objectives for the same:
- (b) the norms/guidelines issued by the BEE to the bulk as well as retail consumers to adopt energy conservation measures;
- (c) whether there is any provision to impose penalties on those consumers who do not abide by the said norms fixed by the BEE;
- (d) if so, the details thereof; and
- (e) the extent to which the norms/guidelines issued by the BEE have contributed towards energy conservation?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a): Yes, Madam. The Central Government has set up Bureau of Energy Efficiency with effect from 1st March, 2002 with the aims and objectives that include the following:-
- i. To provide policy framework and direction to national conservation activities.
- ii. To coordinate policies and programs with stakeholders on efficient use of energy.
- iii. To establish systems and procedures to measure, monitor and verify energy efficiency improvements in individual sectors as well as at the National level.
- iv. To leverage multi-lateral, bi-lateral and private sector support in implementation of programs and projects on efficient use of energy and its conservation.
- v. To coordinate policies and programs on efficient use of energy and its conservation with the involvement of stakeholders.
- vi. To plan, manage and implement energy conservation programs as envisaged in the Energy conservation Act.
- vii. To demonstrate energy efficiency delivery mechanism as envisaged in the Energy conservation Act through Public- Private Partnership.
- (b) to (e): The Central Government in consultation with the Bureau of Energy efficiency, vide S.O. 687 (E) has specified norms and standards for designated consumers being the bulk consumers in 8 sectors namely, Aluminium, Cement, Chlor-Alkali, Fertilizer, Iron and Steel, Pulp and Paper, Textile and Thermal Power Plants, for achieving mandated energy norms and standards by the target year 2014-15. This has been done under the provisions of Energy Conservation Act (2001) and the scheme called Perform, Achieve and Trade (PAT). The designated consumers who fail to achieve such norms and standards specified for them under the scheme by the target year shall for the purpose of compliance have the option of purchasing Energy saving certificates equivalent to the value of the shortfall in such norms and standards or pay penalty as specified in Sub section 1 (A) of section 26 of the Act as per procedure specified under Section 27 of the Act. No guidelines/norms have been issued by BEE to the retail consumers to adopt energy conservation measures.

As a result of the action taken under the norms and guidelines for bulk consumers (Designated consumers) namely the PAT scheme, the saving potential of 6,686,000 ton of oil equivalent/ year (6.686 million toe/year) is expected at the end of first phase of the PAT cycle (2012-15).